

tribal development, since 1982 year-wise and the purpose for which these funds were utilised; and

(b) the penalty for those States which have divert Central funds earmarked for tribal development ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) Funds for the tribal development are allocated out of the state plans. In addition, funds are given to the States as Special Central Assistance by the Ministry of Welfare in Government of India. The SCA released to the States is not divertible. For Tribal sub-Plan funds, the States have created separate budget heads to prevent their divertibility. The unspent balance out of SCA is allowed to be carried over to the next year of the Plan but these are not permitted to be carried beyond the Plan period. No State has reported diversion of funds allocated for tribal development. The funds allocated are used for development schemes covering agriculture, animal husbandry, horticulture, minor irrigation, soil conservation, forests, fisheries, education, public health, drinking water supply etc.

(b) The question does not arise.

Destruction of Forest in Maharashtra

5957. PROF. MADHU DANDAVATE : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that during the past decade forest trees from the Sindhudurg and Ratnagiri districts of the Konkan region of Maharashtra have been indiscriminately cut to burn the wood and convert it into coal;

(b) if so, whether the denuded hills have been subjected to erosion on a big scale;

(c) if so, whether this has led to sliding down of hills causing harm to the residents in the vicinity; and

(d) if so, what guidelines have been issued and assistance offered by the Centre to prevent deforestation and consequent effects ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : (a) The State Government has reported that no large scale felling of trees has taken place in Government forests of Sindhudurg and Ratnagiri districts in the past decade. But large scale felling of trees has taken place in privately owned lands.

(b) Wherever large scale cutting of trees has taken place, land is subjected to erosion.

(c) Land slides occurred during the 1983 monsoon.

(d) State and Union Territories Governments have been asked to identify critical areas in the hills and mountains, in the catchments of river valleys, areas prone to landslips, erosion and geologically unstable formations which require protection from felling of forests and need immediate vigorous afforestation, and to protect totally such critical areas and afforest them within the shortest possible time. The Planning Commission has approved a Western Ghats development programme in which soil conservation and afforestation are major components.

C-Dot Technology

5958. DR. B.L. SHAIKESH : Will the PRIME MINISTER be pleased to state :

(a) whether the companies which applied for the transfer of C-DOT technology were asked to deposit technology fee; and

(b) if so, the technology fee deposited or likely to be deposited with C-DOT by the prospective buyers ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir, the applicants for C-DOT technology were asked to pay 20% of the technology fee of Rs. 7 lakhs as 1st instalment.

(b) Upto 30.3.1986, 38 manufacturers paid the 1st instalment. 2 more are likely to pay shortly. Total collection of 1st instalment is expected to be Rs. 56 lakhs from 40 manufacturers,